

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-52/2006/11027/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Roushan Lal,
District & Sessions Judge,
Karbi Anglong, Diphu.

Dated Guwahati, the 17th November, 2023.

Sub:- **Earned leave.**

Ref:- Your letter No. DJKA/14471/2023 Dated 07.11.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for eight days from 16.11.2023 to 23.11.2023** (prefixing 15.11.2023; suffixing 24.11.2023 to 27.11.2023), **alongwith station leave permission, from the evening of 14.11.2023 till the morning of 28.11.2023** has been granted, subject to submission of your Leave Admissibility Report from the O/o the Accountant General (A&E), Assam. Further, you have been directed to hand over charge to the Additional District & Sessions Judge, Karbi Anglong and in her absence to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

sd/-
REGISTRAR (VIGILANCE)

Memo NO.HC.VII-52/2006/11028-11029/A, dated 17.11.2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29 for information and necessary action. Copy of duly filled in leave application in the prescribed format is enclosed herewith.
- ✓2. The Project Manager, Gauhati High Court.

17/11/23
REGISTRAR (VIGILANCE)